

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:74

ANSWERED ON:01.08.2011

REHABILITATION OF ADDICTED PERSONS

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Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has formulated any scheme for rehabilitation of drug addicted/physically disabled persons;
- (b) if so, the details thereof; and
- (c) the financial assistance provided to State Governments during each of the last three years and current year for the purpose, State-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK)

(a) For the rehabilitation of drug addicts, the Ministry of Social Justice & Empowerment implements a Central Sector Scheme of 'Assistance for Prevention of Alcoholism and Substance (Drug) Abuse'. For rehabilitation of persons with disabilities, the major schemes being implemented by this Ministry are 'Deendayal Disabled Rehabilitation Scheme' (DDRS) and the 'Scheme of Assistance to Disabled Persons for purchase/fitting of aids and appliances' (ADIP).

(b) Under the 'Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse', financial assistance is provided to the voluntary and other eligible organizations for identification, counseling, treatment and rehabilitation of alcohol/substance (drug) addicts. Under the 'Deendayal Disabled Rehabilitation Scheme' financial assistance is provided to Non-Government Organisations for various projects which includes projects like Special School for Disabled, Vocational Training Courses, Half Way Homes, Community based Rehabilitation Centres, Early Intervention Centres and rehabilitation of Leprosy Cured Persons (LCPs) etc. Under the Scheme of Assistance to Disabled Persons for purchase/ fitting of aids and appliances' financial assistance is provided to Implementing Agencies for procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances.

(c) Under these Schemes, financial assistance is not released to the State Governments, but to the Non- Governmental Organisations (NGOs) and other eligible organizations after receipt of recommendations of the concerned State Governments. Details of funds released during the last three years and also in the current year are given at Annexure-1 to Annexure-III respectively.